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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 30th May, 1980.

NOTIFICATION
INCOME TAX

No.3433(F.No.398/12/80-ITCC) : In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri P.K. Kulkarni being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri P.K. Kulkarni takes over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

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Deputy Secretary to the Government of India

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(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P)

* SHARMA *

9/6/80